

പതിനാലാം കേരള നിയമസഭ

ബുള്ളറ്റിൻ ഭാഗം - 2
2020 നവംബർ 25

നമ്പർ: 909

ശ്രീ.എം.സി.കമറുദ്ദീൻ എം.എൽ.എ യെ അറസ്റ്റ് ചെയ്തത് സംബന്ധിച്ച്.

കാസർഗോഡ് ക്രൈം ബ്രാഞ്ച് ഡെപ്യൂട്ടി സൂപ്രണ്ട് ഓഫ് പോലീസിൽ നിന്നും താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കുന്നു.

“ I have the honour to inform you that I have found it my duty in the exercise of my powers under section 41 of Criminal Procedure Code of the (Act), to direct that Sri.M.C.Kamaruddin, Member of the Legislative Assembly, be formally arrested in Cr.

1. 129/CB/KNR & KSD/R/20,
2. 145/CB/KNR & KSD/R/20,
3. 147/CB/KNR & KSD/R/20,
4. 149/CB/KNR & KSD/R/20,
5. 151/CB/KNR & KSD/R/20,
6. 152/CB/KNR & KSD/R/20,
7. 157/CB/KNR & KSD/R/20,
8. 158/CB/KNR & KSD/R/20,
9. 160/CB/KNR & KSD/R/20
10. 164/CB/KNR & KSD/R/20
11. 167/CB/KNR & KSD/R/20 u/s 406, 409, 420, r/w 34 IPC & section 5 of Kerala Protection of Interests of Depositors in Financial Establishments Act 2013 and section 3 r/w 5 of Banning of Unregulated Deposit Schemes Act 2019 .

Sri.M.C.Kamaruddin, Member, Legislative Assembly was accordingly formally arrested on 12.11.2020 and is at present lodged in the District Jail Kanhangad.”

എസ്. വി. ഉണ്ണികൃഷ്ണൻ നായർ,
സെക്രട്ടറി.